

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.332/2019

In the matter of:

RD Ramasamy & Anr Appellant
Vs
Madras Race Club & Anr Respondent
Mr. D. Sreenivasan, Mr G Ananda Selvam and Ms Kanimozhi, Advocates for
appellant.

With

COMPANY APPEAL (AT) NO.367/2019

In the matter of:

Dinesh Pujara & Ors Appellant
Vs
Madras Race Club & Anr Respondent

ORDER

28.01.2020-Learned counsel for the appellant in Company Appeal (AT) No.332/2019 submits that the appellants are not agree with the proposal of the Respondent Club for allowing them as Stand Member. However, there is a joint request for adjournment. Prayer allowed.

2. Learned counsel for appellant in Company Appeal (AT) No.367/2019 seeks time to get instructions from their clients whether they are agreeable to the proposal of the Respondent Club and allowing them as stand member.

3. In such circumstances the appeals are adjourned. Let the appeals be fixed for hearing on **20.02.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/kam